

Friday, January 7, 1870

ABSTRACT OF THE PROCEEDINGS

COUNCIL OF THE GOVERNOR GENERAL OF INDIA

LAWS AND REGULATIONS.

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Abstract of the Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Act of Parliament 24 & 25 Vic., cap. 67.

The Council met at Government House on Friday, the 7th January 1870.

P R E S E N T :

His Excellency the Viceroy and Governor General of India, K. P., G. C. S. I.,
presiding.

His Excellency the Commander-in-Chief, K. C. B., G. C. S. I.

The Hon'ble G. Noble Taylor.

Major General the Hon'ble Sir H. M. Durand, C. B., K. C. S. I.

The Hon'ble John Strachey.

The Hon'ble Sir Richard Temple, K. C. S. I.

The Hon'ble J. Fitzjames Stephen, Q. C.

The Hon'ble Gordon S. Forbes.

The Hon'ble D. Cowie.

Colonel the Hon'ble R. Strachey, C. S. I.

The Hon'ble Francis Steuart Chapman.

His Highness Sarámade Rájáráe Hindústán Ráj Rájendra Srí Mahárájá
Dhiráj Sivái Rám Singh Bahádur, of Jaypúr, G. C. S. I.

The Hon'ble F. R. Cockerell.

The Hon'ble MR. COCKERELL took the oath of allegiance, and the oath that he would faithfully discharge the duties of his office.

AGROU VALLEY BILL.

The Hon'ble MR. STEPHEN introduced the Bill to remove the Agror Valley from the jurisdiction of the tribunals established under the general Regulations and Acts. He said he did not think he need say more than a very few words on the subject, because the object of the Bill was simply to confirm an Ordinance which was fully considered some months ago by His Excellency the Governor General. The Ordinance was rendered necessary by the condition of the Valley at that time, and that condition still remained unaltered. It was hoped that the Bill introduced during the last session of Parliament would have invested the Governor General in Council with power to make laws, executively, for those parts of the empire which were in a wild and unsettled condition, and for which, practically, before 1862, the Governor General

legislated. This would have superseded the necessity of legislation by the Council. That Bill, however, as passed, did not make the anticipated provision. In fact, the Bill was hardly discussed at all: it was introduced at the very end of the session, and was reduced to the narrowest limits. The consequence was that it was necessary to legislate on the subject now before the Council in respect of the measures to be taken for the government of the Agror Valley. The territory was in an unsettled state, and it was necessary, for various reasons, to invest the authorities with unusual powers. The Bill was little but a transcript of the Ordinance, which had been carefully settled with the Government of the Panjáh, and had worked satisfactorily since its promulgation. There was therefore every presumption in favour of the policy of continuing the existing powers.

SUBORDINATE JUDGES AND MUNSIFS' BILL.

The Hon'ble MR. COCKERELL presented the Report of the Select Committee on the Bill to provide for the appointment of additional Subordinate Judges and Munsifs in the Presidency of Fort William.

QUARANTINE RULES' BILL.

The Hon'ble MR. CHAPMAN presented the Report of the Select Committee on the Bill to provide rules relating to quarantine.

The Council adjourned to Friday, the 14th January 1870.

WHITLEY STOKES,

*Secy. to the Council of the Governor General
for making Laws and Regulations.*

CALCUTTA,

The 7th January 1870. }